

(2023) 06 P&H CK 0069

In the Punjab And Haryana At Chandigarh

Case No : Criminal Writ Petition No. 5960 Of 2023

Navneet Kaur And Another

APPELLANT

Vs

State Of Punjab And Others

RESPONDENT

Date of Decision : 19-06-2023

Acts Referred:

Constitution Of India, 1950 — Article 226

Citation : (2023) 06 P&H CK 0069

Hon'ble Judges : Pankaj Jain, J

Bench : Single Bench

Advocate : Daljinder Singh

Final Decision : Disposed Of

Judgement

Pankaj Jain, J

1. By way of present petition filed under Article 226 of the Constitution of India, petitioners are seeking issuance of direction to respondents No.1 to 3 to protect their life and liberty at the hands of respondents No.4 to 8.

2. Notice of motion.

3. Mr. Jaspal Singh Guru, AAG, Punjab, appears and accepts notice on behalf of the official respondents.

4. As per petitioners, they have married on 11.06.2023 against the wishes of respondents No.4 to 8, who happen to be the relatives of petitioner No.1 i.e. Navneet Kaur.

5. Both the petitioners claim themselves to be major stating that petitioner No.1-Navneet Kaur is 17.11.1990 born and petitioner No.2-Shubham Mehta is 06.06.1995 born as per their Aadhar Cards.

6. Without commenting on the legality and validity of the marriage, I deem it appropriate to direct respondent No.2 to consider the representation dated

11.06.2023 (Annexure P-5) filed by the petitioners.

7. Keeping in view the fact that both the petitioners claim to have married, I think that if possible, respondent No.2 may call a meeting of the petitioners as well as respondents No.4 to 8 in his presence, so that the parties get rid off their ill feelings and live amicably.

8. The petition stands disposed off.